श्री मधु लिमये : अध्यक्ष महोदय, मैं उसे पूरा नहीं पढ़ना चाहता हूं। उस में से एक ही जुमला मैं नें पढ़ कर सुनाया है। यह लोग गिरफ्तारी से पहले राष्ट्रपति जी से मुलाकात करने गये थे। राष्ट्रपति जी से इन की बात हुई। अब उस के बाद यह प्रधान मंत्री और गृह मंत्री जी का कर्त्तव्य था कि इस तरीके का काम करने से पहले, उन का दृष्टिकोण क्या है, उस को वह पहले समझने की कोशिश करते लेकिन यह उन्होंने नहीं किया।

इसी तरीके से अदालत के बारे में कहा गया है कि वहां पर बयान नहीं लिया गया है, गवाहों को नहीं बुलाया गया और फिर भी उस के बारे में उन को सजा दी गई है। इसी तरीके से घसीटनें के बारे में आरोप किया गया है। मानवता का व्यवहार करने के बारे में सरकार की जो असफलता रही राष्ट्रपति जी से मिलने के बाद इन से बातचीत करनें में जो इन की असफलता रही इसलिए यह विषय काम रोको प्रस्ताव का है। मुझे इस के लिए कोई ऐतराज नहीं है आप वाजपेयी जी का या बनर्जी का पहले ले लीजिये हमारा पहले न लिया जाय लेकिन हमको सरकार की निंदा करने का हक होना चाहिये।

SHRI RAM SEWAK JADAV *rose*—

MR. SPEAKER: The leader of his party has spoken already

श्री रामसेवक यादव : अध्यक्ष महोदय, मुझे आप को लाला रामगोपाल शालवाले की आज की गई गिरफ्तारी के बारे में जानकारी देनी है ....

अध्यक्ष महोदय : आर्डर, आर्डर।

SHRI P. RAMAMURTI (Madurai): It is not a general law-and-order question. A specific question, and a very important one at that, concerning the very bad treatment of these Ministers by the Delhi Administration and the magistracy is there. It is not an ordinary thing. So any general discussion will not serve the purpose. It is in order to rivet attention on that specific question that a specific adjournment motion has been tabled.

MR. SPEAKER: I agree. But there is also some other aspect, whether Ministers can offer satyagraha. Somebody may want to raise that. It is involved in that.

SHRI P. RAMAMURTI: No, no. That is a different matter.

MR. SPEAKER: If it is a debate on some motion like that, that aspect will also come, whether Central Ministers can offer satyagraha in States and whether State Ministers can offer satyagraha here. It is a big question. A question of principle is involved.

12.54 hrs.

ANNOUNCEMENT *RE.* ARREST OF MEMBER

(*Shri Ram Gopal Shalwale*)

MR. SPEAKER: I have received the following communication from the Sub-Divisional Magistrate, Tughlaq Road, New Delhi:

"I have the honour to inform you that I have found it my duty, in the powers under sec. 64, Cr. P.C. to direct that Shri Ram Gopal Shalwale, Member of Lok Sabha, be arrested for violation of Prohibitory Order under sec. 144 Cr.P.C. outside Iron Gate No. 2 of Parliament House Estate and thereby committing an offence under sec. 188 IPC in my presence.

"Shri Ram Gopal Shalwale was accordingly arrested at 11.05 hours today (14-12-67) and is at present in custody with the Police Station Parliament Street, New Delhi. He will be produced before a competent Magistrate without delay".

12.54½ hrs.

PAPERS LAID NO THE TABLE

ORDINANCES ISSUED IN RELATION TO THE STATE OF HARYANA

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Con-